



2026:AHC:38037

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 6751 of 2026

Subash

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Narendra Kumar
Counsel for Respondent(s)	: C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Against the order dated 17.12.2025 passed by the respondent No.3/Sub Divisional Magistrate, Martinganj, District Azamgarh in the proceedings initiated by the petitioner under Section 116 of Land Revenue Code, 2006 being Case No.4889 of 2025, Appeal No.C202515000003680 as provided under Section 207 of U.P. Revenue Code, 2006 has been filed by the private respondents. Along with the said appeal, an application for grant of interim protection has been filed. It is argued that another application has been filed for interim protection in which an order has been passed by the Additional Commissioner Azamgarh Region Azamgarh on 29.12.2025 staying the order dated 17.12.2025 passed by the respondent No.3. It is argued that taking advantage of the aforesaid order, the private respondent has started constructions over the plot in dispute and prays that the interim protection is urgently required otherwise the petitioner will suffer irreparable loss.

2. In this view of the matter, the present petition is disposed of directing the respondent No.2/Commissioner Azamgarh Region Azamgarh or the authority before whom the matter is pending to decide the stay application most expeditiously and

preferably within a period of three weeks from today but after providing opportunity of hearing to all the parties concerned and without granting unnecessary adjournment to any of the parties unless there is no legal impediment.

3. For a period of six weeks or till the time decision is taken in the matter whichever is earlier, parties are directed to maintain status quo as on date.

(Prakash Padia,J.)

February 19, 2026

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